ऋण मिला है, उन परियोजनाओं की प्रगति की स्थिति इस समय क्या है ?

अध्यक्ष महोदय : फैक्चुअल इनफार्मेशन मांगी गई थी और वह सप्लाई कर दी गई है। आप रीजनेबल हुआ करें जब सवाल पूछें।

मध्य प्रदेश में व्यापारिक संस्थानों पर छापे

*706. **श्री फूल चन्द वर्मा** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में सन् 1971 के दौरान आयकर अधिकारियों ने कौन-कौन सी व्यापारिक संस्थानों एवं उनके संचालकों के निवास स्थानों पर छापे मारे थे; और

(ख) इन छापों के परिणामस्वरूप कितना धन और किस प्रकार के दस्तावेज़ ज़ब्त किये गये हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) No premises of Commercial establishments and their proprietors in Madhya Pradesh were raided by the Income-Tax Officers during 1971.

(b) Does not arise.

श्री फूल चन्द वर्मा : मंत्री महोदय का उत्तर मेरी जानकारी के अनुसार असत्य है। मैं जानना चाहता हूँ कि क्या यह सत्य नहीं है कि आयकर के अधिकारियों ने फरवरी–मार्च में, 1971-72 में मध्य प्रदेश के कुछ प्रमुख नगरों जैसे इन्दौर, जबलपुर आदि में छापे मारे। मैं उदाहरण के लिए एक नाम बताता हूँ। वह श्री छावड़ा का है। वह हिन्दुस्तान स्टील लिमिटेड कलकत्ता में काम करते हैं। उनका निवास जबलपुर में है। उनके यहाँ छापा मारा गया। लाखों रुपये की सम्पत्ति के साथ साथ जवाहरात और कागजात भी जब्त किए गए। मैं जानना चाहता हूँ कि क्या यह सच नहीं है ?

SHRI K. R. GANESH : The fact as I have indicated, is that no premises of commercial establishments and their proprietors in Madhya Pradesh were raided by the Income-Tax Officers during 1971. The hon. Member has given some facts. Apart from this, the Central Excise Department conducted searches in the premises of M/s. Chunnilal Pannalal Nahta of Seoni and at the residence of their partners, Nahta, and seized cash amounting to Rs. 2 lakhs and gold coins weighing 450·950 grams and ornaments weighing 361·450 grams. As far as cash is concerned, it was taken over by the I. T. Department. Against the seizure, the assessee has gone to the Madhya Pradesh High Court and the whole matter is *sub judice* there.

श्री फूल चन्द वर्मा : मेरे पहले प्रश्न का उत्तर नहीं आया है। मैंने पूछा है कि 1971-72 में क्या उनके यहाँ छापा पड़ा था। इसको आप क्यों छिपाना चाहते हैं।

अध्यक्ष महोदय : आप दूसरा प्रश्न करें।

श्री फूल चन्द वर्मा : इंदौर में एक इंदौर रोलिंग मिल है। उसका आज तक रजिस्टर्ड आफिस अमृतसर के अन्दर है जबकि 25 वर्ष से फैक्ट्री इंदौर में कार्यरत है। दूसरी ईश्वर एलायज मोल्डिंग स्टील इंडस्ट्री है। वह भी इंदौर के अन्दर है। इसका भी रजिस्टर्ड आफिस अमृतसर में है। इसको उत्पादन का लाइसेंस भी इज नहीं हुआ है। लाखों रुपये इनकम टैक्स की ये चोरी करते हैं। इसी प्रकार पुरुषोत्तम ट्रेडर्ज हैं जो कि लाखों रुपये की चोरी करते हैं। इसके बारे में चर्चा यह है जनता में कि उन्होंने लाखों रुपये लाकर्ज में ब्लैक मनी के रखे हुए हैं—

अध्यक्ष महोदय : अगर आप मिनिस्टर साहब को कोई इनफार्मेसन देना चाहते हैं, तो दे दीजिए, लेकिन सप्लीमेंटरी में नहीं। इस वक्त आप सप्लीमेंटरी सवाल पूछिये। आप तो एलीगेशन कर रहे हैं।

श्री फूल चन्द वर्मा : मैंने जिन लोगों के नाम गिनाये हैं, उनके संबंध में जन-चर्चा यह है कि वे आयकर के लाखों रुपये चुराते हैं

और उनके लाकर्ज में ब्लैक मनी का लाखों रुपया पड़ा हुआ है। मैं यह जानना चाहता हूं कि जिस प्रकार सरकार ने महाराष्ट्र में आयकर चुराने वालों के लाकर्ज पर छापे मारे है, क्या उसी प्रकार इंदौर, ग्वालियर और जबलपुर आदि मध्य प्रदेश के बड़े बड़े नगरों में, और जिन व्यापारियों के नाम मैंने अभी गिनाये हैं, उनके लाकर्ज पर छापे मारेंगे।

MR. SPEAKER : There is a procedure that when any Member of the public comes into the picture and allegations are made against him, he has no opportunity to defend himself in this House and therefore it must be avoided. We have been following this practice. You should have asked whether some firms in Amritsar are there, instead of giving the allegation in this House. Kindly sit down. You must know the rules.

श्री फूल चन्द वर्मा : अध्यक्ष, महोदय, यह जन-चर्चा का विषय बना हुआ है; आप मंत्री महोदय से जवाब दिलायें।

अध्यक्ष महोदय : जवाब क्या दिलाऊं ? आपने तो सब कुछ बता दिया है।

SHRI K. R. GANESH : May I submit to the hon. Member that I had indicated that in 1970-71 one search was made. The hon Member has given some information. If he had given this information to us without raising it here, he would have done a great service to the Income-tax Department. By raising it here he wants the guilty persons to escape...

श्री फूल चन्द वर्मा : मुझे ऐसा लगता है कि आयकर अधिकारी उन लोगों से मिले हुए है।

MR. SPEAKER : You are bringing in some member of the public without his having any opportunity to defend himself; this should be avoided; this does not have good repercussions.

SHRI K. LAKKAPPA : The hon. Member raised a question and rightly he was agitated over the matter. In Madhya Pradesh there are several commercial establisments who are hoarding money, keeping black-money. I want to know whether this Government will take the information on this agitated matter, whether they will enquire into the facts of the case, to see whether these commercial establishments are hoarding money, holding black-market money. I want to know whether this Government will take such action as is agitated upon so far as Madhya Pradesh commercial establishments and their activities are concerned...

SHRI K. R. GANESH : It is a very simple question. He has given some information, It will be useful to us.

SHRI K. LAKKAPPA . He has not answered it.

MR. SPEAKER : He says, it is a good information you are giving.

SHRI K. LAKKAPPA : Whether this Government will give such an assurance to take strict action against blackmarketeers in Madhya Pradesh that is what I wanted to know.

MR. SPEAKER : He is assuring you about that.

श्री बी० पी० मौर्य : काले धन को निकालने के लिए बहुत से छापे मारने की एक लहर तेजी से कुछ वर्ष पहले चली थी, लेकिन इस बीच मे वह बिलकुल ठप्प सी पड़ गई है। मैं यह जानना चाहता हूँ कि क्या मंत्रालय इस ओर ध्यान दे कर फिर तेजी से वह लहर चलायेगा, ताकि काले धन का पता लग सके।

श्री के० आर० गणेश : जरूर करेगा।

श्री भागीरथ भंवर : मंत्री महोदय ने 1971 में कुछ छापे मारे जाने से इंकार किया है, जब कि माननीय प्रश्नकर्त्ता ने बताया है कि कुछ सस्थानों पर छापे मारे गये। क्या यह सही है कि मध्य प्रदेश में आयकर अधिकारियों की कमी के कारण अधिकारियों को छिपे हुए काले

धन का पता लगाने के लिए छापे मारने में दिक्कतें आती हैं; यदि हाँ, तो क्या शासन यह व्यवस्था करेगा कि वहाँ पर कुछ स्टाफ बढ़ाया जाये और काले धन को निकालने की कोशिश की जाये ?

SHRI K. R. GANESH : We do not consider that the staff is inadequate. As has already been stated, in 1970-71 there was one search. In 1971-72 till April, we have conducted about 8 searches.

अध्यक्ष महोदय : अब तक मध्य प्रदेश का जिक्र होते ही डाकुओं की बात कही जाती रही है, लेकिन अब काले धन की बात कही जाने लगी है ।

Facilities to High-Ranking Officers amongst Pakistani POWs in India

*707. SHRI INDRAJIT GUPTA : Will the Minister of DEFENCE be pleased to state :

(a) whether, in some cases, Officers and Jawans of the Indian Army have been made to give up their "pukka" accommodation in order to house the Pakistani POWs. therein;

(b) whether high ranking Officers among the P. O. Ws. are permitted to have social intercourse Freely with their Indian counterparts; and

(c) whether General Niazi has been provided with special facilities at his personal request and if so, the nature thereof ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) Some of the vacant 'pucca' accommodation available in Cantonments from where the troops had moved out, has been utilised for housing POWs.

(b) No, Sir.

(c) No, Sir.

SHRI INDRAJIT GUPTA : I would like to know (a) whether it is a fact that in some of the POW camps in the Jabalpur region, perhaps because the Geneva Convention specifies certain norms of accommodation which have to be provided particularly for the officers' cadre ranks, our officers are now living in tents, having had to vacate their quarters for the officer POWs of the Pakistani POWs and (b) whether Gen. Niazi has asked for and has been provided with stenographic assistance because he wants to write something or the other. I do not know whether it is his autobiography or his evidence or what else.

SHRI VIDYA CHARAN SHUKLA : I have already indicated that *pukka* accommodation has been provided. As far as Jabalpur is concerned, I shall have to find out whether any of our officers had to be moved out to provide accommodation to some of the officer POWs, but subject to correction, my present information is that this is not a fact, but I shall confirm this.

Secondly, about stenographic assistance to Gen. Niazi, some time back,—probably he has to submit a written statement to a tribunal in Pakistan which is going into their reverses in the recent war, he wanted to hand over something in writing; there also, I am speaking subject to correction when I talk about the facilities that were provided, but probably he was provided with some kind of stenographic assistance to make a statement for the tribunal which is going into the question of reverses of Pakistan in the Indo-Pakistan war.

SHRI INDRAJIT GUPTA : The hon. Minister is not quite sure of his facts. Anyway, let him confirm it.

My second question is this. Obligations under the Geneva Convention are naturally reciprocal. I would like to know from Government whether they have satisfied themselves, either through the International Committee of the Red Cross or from their own sources, whether the same type of facilities conforming to the Geneva Convention, which we are providing for the POWs here are being provided for our POWs who are held in West Pakistan. Since I find that Mr. Ennals, the British MP and former